

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

I.A. No. 11 of 2021

in

Company Appeal (AT) (Insolvency) No. 599 of 2020

In the matter of:

Ketan Anant Raj & Anr.

....Appellants

Vs.

**Dhanshyam Kantilal Patel, Liquidator
of Krishnai Hospitqal Pvt. Ltd. & Ors.**

....Respondents

Present

For Appellants: None.

**For Respondents: Mr. Amet Hadwale and Ms. Geeta Lundwani, for R-1.
 Mr. Sunil Joshi, for (R-2, RNS Bank).
 Ms. Madhavi Nallurai, for R-2.
 Ms. Vidhi Shara, for Respondent.**

ORDER
(Virtual Mode)

18.02.2021: From the perusal of the Order dated 05.01.2021, on that date five days' time was granted to the Learned Counsel for the Appellants for filling of Rejoinder and also parties were directed to file Written Notes of Submissions. Learned Sh. Suresh Kant Baxy, Mr. N.P.S Chawla and Mr. Sujoy Datta advocates for Appellant alongwith Mr. Ketan Raj, party in person appeared on that date.

Thereafter the matter was adjourned for 11.02.2021, on that date also Mr. Suresh Kant Baxy, Mr. N.P.S Chawla appeared on behalf of Appellant and the matter was directed to list on 02.02.2021.

On 02.02.2021, Mr. Suresh Kant Baxy and Mr. NPS Chawla, appeared on behalf of Learned Counsel for Appellant, the matter was directed to be listed today for Hearing. Interim Order dated 11.01.2021, passed by this Tribunal was directed to be continued.

Today when the case was called out nobody appears on behalf of Learned Counsel for the Appellant.

Learned Ms. Madhavi Nallurai, appeared on behalf of Respondent No. 2.

Mr. Amey Hadwale, Learned Counsel appeared for Respondent No. 1, the liquidator.

One last chance is given to Learned Counsel for the Appellant. List this case for Hearing on **22nd February, 2021**. It is made clear that if Learned Counsel for the Appellant fail to appear on that date, then appropriate Order may be passed.

Interim Order dated 11.01.2021 passed by this Tribunal, shall continue.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

ha/nn

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